

12.00 hrs.

RE: MOTION FOR ADJOURNMENT
AND CALLING ATTENTION
NOTICES

Mr. Speaker: I have received a notice of an adjournment motion as well as calling-attention notices from several hon. Members. Because the calling-attention notices are also from the same hon. Members, I will allow these to be answered. The hon. Prime Minister would make a statement at 12.30 P.M.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ARTICLE 359 OF THE
CONSTITUTION

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, on behalf of Shri Lal Bahadur Shastri, I beg to lay on the Table a copy of Notification No. G.S.R. 1510 dated the 11th November, 1962, under clause (3) of article 359 of the Constitution, publishing an amendment to Order No. G.S.R. 1464 dated the 3rd November, 1962, issued by the President under clause (1) of the said article. [*Placed in Library, See No. LT-534/62.*]

Shri Hari Vishnu Kamath (Hoshangabad): Sir, it is welcome that the hon. Minister has implemented your directive and is placing the orders of the President on the Table of the Sabha, but in this connection may I also invite your attention and the attention of the House to article 354 of the Constitution. I do not know whether orders have been passed under that provision also and if orders have been passed under article 354 then clause (2) of that article requires that—

“Every order made under clause (1) shall, as soon as may be after it is made, be laid before each House of Parliament.”

If it has been made, I hope it does not need a reminder from me or a directive from you again.

Mr. Speaker: There is no need for issuing any new directive every day. The Government will take notice of it.

REPORTS OF TARIFF COMMISSION

The Minister of Supply in the Ministry of Economic and Defence Co-ordination (Shri Hathi): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (i) (a) Report (1962) of the Tariff Commission on the continuance of protection to the Sheet Glass Industry.
- (b) Government Resolution No. 14(2)-TR/62 dated the 16th November, 1962 (together with its Hindi version).
- (c) Statement explaining the reasons why a copy each of the documents at (a) and (b) above could not be laid on the Table within the period prescribed in the said sub-section. [*Placed in Library. See No. LT-535/62.*]
- (ii) (a) Report (1962) of the Tariff Commission on the continuance of protection to the Plastics (Phenol Formaldehyd Moulding Powder) Industry.
- (b) Government Resolution No. 27(1)-TR/62 dated the 16th November, 1962 (together with its Hindi version). [*Placed in Library. See No. LT-536/62.*]
- (iii) (a) Report (1962) of the Tariff Commission on the continuance of protection to the Ball Bearing Industry.